

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1249/252/ND/2018

IN THE MATTER OF:

Income Tax Officer (M/s Ashita Engineering Pvt. Ltd.)...PETITIONER

Vs.

ROC

...RESPONDENT

Section

Under Section 252 of Companies Act, 2013

Order delivered on 02.08.2019

Coram:

**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)**

For the Petitioner/applicant : Ms. Lakshmi Gurung, Sr. Standing Counsel
For the Respondent : Mr. Kapil Bahl, Advocate
For the ROC : Mr. M. Yadubhushana Rao, AROC

ORDER

Mr. Kapil Bahl is present on behalf of the respondents and submitted to the Tribunal that they have initiated steps action to rectify the demand notice and also take steps for payment of tax dues. So, at the request of the respondent company's director (R-3) three weeks' time is granted for completing the formalities regarding rectification of the demand notice. The petitioner's counsel as well as respondent are directed to fix a meeting between 19th to 21st August, 2019 with the concerned officer dealing with the assessment to amicably resolve the matter in all aspects.

Matter is posted to 03.09.2019.

-sd-

**(V.K. Subburaj)
Member (T)**
HK

-sd-

**(P.S.N. Prasad)
Member (J)**